A) 0.A. 281/94

24.6.94 Hon. Mr. Justice B.C. Saksena, V.C

Counter affidavit has been filed.

In Annexure C.A. 2 it has been shown
that he has already joined in the said
post on 24.6.94. The respondents like
to bring these facts and prays that the
claim petition be dismissed has having
beenme infructuous.

The learned counsel for the applicant, however, seeks a week's time to obtain instructions from the applicant. List on 1.7.94.

Book V.C

1.7.94 Hon. Mr. Justice B.C. Saksena. V.C

Sri A.B.L. Srivastava learned counsel for the applicant states that since the grievance raised in the O.A. has been redressed, the applicant does not wish to prosecute this O.A. further. The O.A.: is accordingly dismissed as having become infructuous. This order has been passed in the presence of Sri N.B. Singh senior standing counsel on behalf of the respondents.

Copy of this order may be made available to the learned counsel for the parties by Monday.

ber v.c